



**HIGH COURT OF SIKKIM  
GANGTOK**

No.: 161/HCS

Date: 2-7-24

**O-F-F-I-C-E O-R-D-E-R**

In exercise of the powers conferred by Article 229 of the Constitution of India and all other enabling provisions on this behalf, the Hon'ble, the Chief Justice, High Court of Sikkim, is hereby pleased to enhance the age of retirement on superannuation of High Court officers and employees from 58 years to 60 years, with immediate effect.

By Order,

*sd/-*  
(Prajwal Khatiwada)  
**REGISTRAR GENERAL**

**Memo No.** 4303-14/HCS  
**Date:** 2.7.24

**Copy to:-**

1. Additional Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Sikkim, Gangtok
2. Additional Registrar-cum-Private Secretary to Hon'ble Judge, High Court of Sikkim, Gangtok
3. Deputy Registrar-cum-Private Secretary to Hon'ble Judge, High Court of Sikkim, Gangtok
4. The Joint Secretary, Home Department, Government of Sikkim for publication in Government Gazette
5. Accounts Section, High Court of Sikkim, Gangtok
6. All Section-in-Charge, High Court of Sikkim, Gangtok
7. Notice Boards
8. File and
9. Guard File.

*[Signature]*  
02/07-24

**JOINT REGISTRAR**